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PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The Following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

GUJARAT CLINICAL ESTABLISHMENTS (REGISTRATION AND REGULATION) (AMENDMENT) BILL, 2026.

GUJARAT BILL NO. 8 OF 2026.

A BILL

*further to amend the Gujarat Clinical Establishments
(Registration and Regulation) Act, 2021.*

It is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Clinical Establishments (Registration and Regulation) (Amendment) Act, 2026. **Short title.**
2. In the Gujarat Clinical Establishments (Registration and Regulation) Act, 2021 (hereinafter referred to as "the principal Act"), in section 9, for sub-section (4), the following sub-section shall be substituted, namely:- **Amendment of section 9 of Guj. 18 of 2021.**

“(4) Any clinical establishment shall apply for the registration within such period as the State Government may, by notification in the Official Gazette, specify.”.

Substitution of
section 18 of
Guj. 18 of
2021.

3. In the principal Act, for section 18, the following section shall be substituted, namely:-

Time-limit for provisional registration. “18. In respect of the clinical establishments for which the standards have been notified by the State Government, the provisional registration shall not be granted or renewed beyond such period as the State Government may, by notification in the *Official Gazette*, specify.”.

STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Gujarat Clinical Establishments (Registration and Regulation) Act, 2021, to provide for the registration and regulation of clinical establishments in the State of Gujarat. With a view to having an effective implementation of the Act across the State, it is considered necessary to provide a more reasonable period of time to the clinical establishments for registration as mandated by the Act.

This Bill seeks to amend the said Act to achieve the aforesaid object.

PRAFUL PANSHERIYA,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves delegation of legislative powers in the following respects, namely: -

Clause 2.- Sub-section (4) of section 9 of the Gujarat Clinical Establishments (Registration and Regulation) Act, 2021 proposed to be substituted by this clause empowers the State Government to specify, by the notification in the *Official Gazette*, the period within which, any clinical establishment shall apply for the registration.

Clause 3. - Section 18 of the Gujarat Clinical Establishments (Registration and Regulation) Act, 2021 proposed to be substituted by this clause empowers the State Government to specify, by the notification in the *Official Gazette*, the period beyond which the provisional registration shall not be granted or renewed to the clinical establishments for which the standards have been notified by the State Government.

The delegation of legislative powers as aforesaid is necessary and is of a normal character.

Dated the 2nd March, 2026.

PRAFUL PANSHERIYA.

By order and in the name of the Governor of Gujarat.

K. M. LALA,

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs
Department.

Gandhinagar.

Dated the 2nd March, 2026.

